Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 31.07.2008

The Meeting No. 18/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 31.07.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| SI. No. | Name of the representatives & their | Department |
|---------|--------------------------------------|----------------|
| | designation | |
| 1. | Sh. Shaish Kumar, Industrial Advisor | DIPP |
| 2. | Sh. R.A.Lal ,Deputy Director | R.O, TC, Noida |
| 3. | Sh. Ashok Kumar, Arora, Dy.DGFT | DGFT |
| 4. | Sh. Kuldeep Singh, Asstt. Director | DC (MSME) |
| 5. | Sh. Pradip Kumar, F.T.D.O | DGFT |

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting Nos. 13/AMO9 dated 26.06.2008, 14/AMO9 dated 03.07.2008, 15/AMO9 dated 10.07.2008, 16/AMO9 dated 17.07.2008 were ratified. The Agenda for individual cases for Meeting No. 18/AMO9 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 18/84-ALC3/2008 MEETING DATE : 31.07.2008

Online cases

| Case No.:4/13/84-A | | 1 3 | Meet No/Date:18/84-ALC3/2008 31.07.2008 | Status: Rejected |
|----------------------|-------------|-----|--|------------------|
| HQ File :01/84/050/0 | 00156/AM09/ | | Lic.No/Date:3210038008 12.06.2008 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm.

RLA may take suitable consequential action accordingly.

| Case No.:8/13/84-ALC3/2008 | II 3 | 21 07 2000 | Status: Approved |
|--------------------------------|------|--------------------------------------|---------------------|
| HQ File :01/84/050/00160/AM09/ | | Lic.No/Date:0510222323 18.06.2008 | |

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| S. No | Export item | Export | Import Item | Qty. allowed | | |
|----------|--|--------|---|--------------|--|--|
| No | | Qty. | | | | |
| 1 | Runner made of 45% polyester 55% rayon dyed velvet woven fabric, GSM-145+/-10% | | 45% polyester 55% rayon dyed velvet woven fabric, GSM-145+/-10% | • | | |

| 2 | Placemat imported fabric | 15000 | 45% polyester 55% | 2550 Sq |
|---|---------------------------|-------|---------------------|---------|
| | 45% polyester 55% rayon | Pcs | rayon dyed velvet | mtrs.Pc |
| | dyed velvet woven fabric, | | woven fabric(Trim), | |
| | GSM-145+/-10% | | GSM-145+/-10% | |

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:1/18/84-ALC3/2008 | Party Name:KITEX GARMENTS LIMITED | Meet No/Date:18/84-ALC3/2008 31.07.2008 | Status: Deferred |
|--------|--------------------------------|-----------------------------------|--|------------------------|
| $\ _3$ | HQ File :01/84/050/00222/AM09/ | | | Defer Date: 28.08.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to remind R.A for the same and defer the case for re-listing on 28.08.2008.

| II I | ' | Meet No/Date:18/84-ALC3/2008 31.07.2008 | Status: Deferred |
|--------------------------------|---|--|------------------------|
| HQ File :01/84/050/00223/AM09/ | | Lic.No/Date:0210115145 21.07.2008 | Defer Date: 28.08.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

Documentary evidence corroborating manufacturing facility from Polypropylene granules to Non (i) woven fabric;

(ii) Flow chart & manufacturing process details;

The case stands deferred for re-listing on 28.08.2008.

| Cas | | Meet No/Date:18/84-ALC3/2008 31.07.2008 | Status: Deferred |
|------|-------------------------------|--|------------------------|
| HQ 5 | Q File :01/84/050/00224/AM09/ | | Defer Date: 28.08.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to remind R.A for the same and defer the case for re-listing on 28.08.2008.

| Case No.:4/18/84-ALC3/2008 | Party Name:MADURA COATS PRIVATE LIMITED, | Meet No/Date:18/84-ALC3/2008 31.07.2008 | Status: Approved |
|--------------------------------|--|--|------------------|
| HQ File :01/84/050/00225/AM09/ | | Lic.No/Date:3510024255 21.07.2008 | |

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by

| allowing 1% wastage on item of import as detailed below: - | | | | |
|--|--------|--------------------|--------------|--|
| Export item | Export | Import Item | Qty. allowed | |
| | Qty. | | • | |
| CF Polyester thread | 4315 | Polyester filament | 4358 Kgs | |
| | Kgs | yarn | | |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:5/18/84-ALC3/2008 | Party Name:MADURA COATS PRIVATE LIMITED, | Meet No/Date:18/84-ALC3/2008 31.07.2008 | Status: Deferred |
|---|--------------------------------|--|--|------------------------|
| | HQ File :01/84/050/00226/AM09/ | | Lic.No/Date:3510024256 21.07.2008 | Defer Date: 28.08.2008 |
| 7 | Decision: The Committee consi | dered the case as per agenda | a alongwith other relevant p | apers and in |

consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

Specification of Lubricating agent and justification for use of the same in the export product.

The case stands deferred for re-listing on 28.08.2008.

| II I | 1 - 7 | Meet No/Date:18/84-ALC3/2008 31.07.2008 | Status: Approved |
|--------------------------------|-------|--|------------------|
| HQ File :01/84/050/00227/AM09/ | | Lic.No/Date:0410097321 21.07.2008 | |

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on item of import as detailed below: -

| | Export item | Export | Import Item | Qty. allowed |
|---|------------------------|---------|--------------------|------------------|
| | | Qty. | | |
| | Mens woolen jacket | 650 Pcs | 1) Woollen fabric | 1) 770 Sq mtrs. |
| 8 | 60% wool & 40% | | 60% wool & 40% | |
| | polyamid and 70% wool, | | polyamid, 150 | |
| | 20% Polyamid & 10% | | Cms, Colour - | |
| | Cashmere | | Black. | |
| | | | 2) Wool fabric 70% | 2) 1352 Sq mtrs. |
| | | | wool, 20% | |
| | | | Polyamid & 10% | |
| | | | Cashmere 150 | |
| | | | Cms, Colour - | |
| | | | Black. | |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/18/84-ALC3/2008

||Party Name:RADIANT INDUSTRIES (PP. ||Meet No/Date:18/84-ALC3/2008)

Status:

| | | VIJAY V. JADHAV) | 31.07.2008 | Transferred |
|---|--------------------------------|---------------------------------|--------------------------------------|-------------|
| | HQ File :01/84/050/00229/AM09/ | RLA File :31/24/040/00108/AM09/ | Lic.No/Date:3110034521 23.07.2008 | |
| 9 | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was EDI generated and import/export items against A/A in question fall under the purview of DES-I/DES-II Section (NC-/NC-II). It was therefore decided to transfer the case to DES-I/DES-II Section.

| Case No.:7/18/84-ALC3/2008 | Party Name:KANTI FLOOR FURNISHERS | Meet No/Date:18/84-ALC3/2008 31.07.2008 | Status: Approved |
|---|-----------------------------------|--|---------------------|
| HQ File :01/84/050/00228/AM09/ | | Lic.No/Date:1010030303 24.07.2008 | |
| Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import (of relevant thickness) with 1% wastage i.e as applied by the firm. The weight of Plastic Sole per Sq mtr. should match in the export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

Manually generated agenda cases

| Case No. 236 | M/s Tesa Tapes (India) Pvt. Ltd |
|------------------------------|---|
| NC18/09 dt. 31.07.2008 | F.NO.1/84/162/1183/AM08 -DES-V |
| Ratification of input output | norms in respect of Advance Authorization No. |
| 0310456815 dt. 08.01.2008 - | under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37(5)/123/2007-08/Hosy. dated 14.05.2008 as detailed below: -

| Export Product | Import Item | Qty. allowed |
|----------------|--|----------------|
| · | 51609 Pet Fleece machine appl. Black tape size 1140 mm | 131 Coir/rolls |
| | width X 50 mtrs. length. | |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 237 | M/s Shahi Exports Pvt. Ltd, Faridabad | |
|---|---|--|
| NC18/09 dt. 31.07.2008 | F.NO.1/84/162/1041/AM08 -DES-V | |
| Re-fixation of input output i | norms in respect of Advance Authorization No. | |
| 0510212618 dt. 27.11.2007 – under Para 4.7 of HBP (Vol1) 2004-2009. | | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/35/2008-09/Hosy. dated 29.07.2008 as detailed below: -

| Export Product | Import Item | Qty. allowed |
|---------------------------|---------------------------|---------------------|
| Ladies shorts made of | 1) 98% cotton 2% | 1) 1.33 sq mtrs/Pc |
| 98% cotton 2% spandex | spandex twill fabric, | |
| twill fabric with 100% | GSM- 250+/-10% | |
| cotton yarn dyed fabric & | 2) 100% cotton yarn dyed | 2) 0.50 Sq mtrs/Pc |
| 65% polyester 35% | fabric, GSM- 105+/-10% | |
| cotton twill fabric | 3) 65% polyester 35% | |
| (Style No. 00217035) | cotton twill fabric, GSM- | 3) 0.16 Sq mtrs./Pc |
| | 127+/-10% | |

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 238 | M/s Shahi Exports Pvt. Ltd, Faridabad |
|-------------------------------|---|
| NC18/09 dt. 31.07.2008 | F.NO.1/84/50/391/AM04 -DES-V |
| Re-fixation of input output i | norms in respect of Advance Authorization No. |
| 0510101888 dt. 11.09.2003 – | under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by ALC in its meeting held on 22.11.2007 by imposing certain Style No. But, the firm have mentioned that they have already made export shipments under the A/A in question during 2003 whereas the ALC decided this on 22.11.2007 and as such in the export documents they could not endorse the Style No. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided that in this case the condition of Style No. may be monitored only in respect of exports made after the communication of ALC decision. Prior to ALC decision, the condition of Style No. may not be insisted upon. In future, applicant firm have to invariably mention specific style no. of their export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 239 | M/s Shahi Exports Pvt. Ltd, New Delhi | |
|---|---|--|
| NC18/09 dt. 31.07.2008 | F.NO.1/84/50/591/AM04 -DES-V | |
| Re-fixation of input output r | norms in respect of Advance Authorization No. | |
| 0510111488 dt. 12.12.2003 – under Para 4.7 of HBP (Vol1) 2004-2009. | | |

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by ALC in its meeting held on 28.04.2005 by imposing certain Style No. But, the firm have mentioned that they have already made export shipments under the A/A in question during 2003 whereas the ALC decided this on 28.04.2005 and as such in the export documents they could not endorse the Style No. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided that in this case the condition of Style No. may be monitored only in respect of exports made after the communication of ALC decision. Prior to ALC decision, the condition of Style No. may not be insisted upon. In future, applicant firm have to invariably mention specific style no. of their export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 240 | M/s Shahi Exports Pvt. Ltd, New Delhi | |
|---|---|--|
| NC18/09 dt. 31.07.2008 | F.NO.1/84/50/638/AM04 -DES-V | |
| Re-fixation of input output r | norms in respect of Advance Authorization No. | |
| 0510113090 dt. 29.12.2003 – under Para 4.7 of HBP (Vol1) 2004-2009. | | |

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared

by ALC in its meeting held on 03.02.2005 by imposing certain Style No. But, the firm have mentioned that they have already made export shipments under the A/A in question during 2003 whereas the ALC decided this on 03.02.2005 and as such in the export documents they could not endorse the Style No. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided that in this case the condition of Style No. may be monitored only in respect of exports made after the communication of ALC decision. Prior to ALC decision, the condition of Style No. may not be insisted upon. In future, applicant firm have to invariably mention specific style no. of their export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 241 | M/s Shahi Exports Pvt. Ltd, |
|-------------------------------|---|
| NC18/09 dt. 31.07.2008 | F.NO.1/84/50/148/AM07 -DES-V |
| Re-fixation of input output r | norms in respect of Advance Authorization No. |
| 0710045697 dt. 26.06.2006 - | - under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/37/2008-09/Hosy. dated 30.07.2008 as detailed below: -

| Export Product | Import Item | Qty. allowed |
|----------------------------|---------------------------|--------------------|
| Girls' skirt made of 100% | 1) 100% cotton corduroy | 1) 0.62 sq mtrs/Pc |
| cotton corduroy fabric and | fabric, GSM- 276+/-10% | |
| 65% polyester, 35% cotton | 2) 65% polyester, 35% | 2) 0.17 Sq mtrs/Pc |
| lining fabric | cotton twill fabric, GSM- | |
| | 103+/-10% | |
| Girls' pant made of 100% | 1) 100% cotton corduroy | 1) 1.10 sq mtrs/Pc |
| cotton corduroy fabric and | fabric, GSM- 276+/-10% | |
| 65% polyester, 35% cotton | 2) 65% polyester, 35% | 2) 0.17 Sq mtrs/Pc |
| lining fabric and 100% | cotton twill fabric, GSM- | |

| cotton dyed fabric | 103+/-10% 3) 100% cotton fabric, GSM- 122+/-10% | 3) 0.07 Sq mtrs./Pc |
|---|--|---------------------|
| Girls' pant made of 100% cotton corduroy fabric and | 1) 100% cotton corduroy fabric, GSM- 276+/-10% | 2) 1.10 sq mtrs/Pc |
| 65% polyester, 35% cotton lining fabric | 2) 65% polyester, 35% cotton twill fabric, GSM-103+/-10% | 2) 0.17 Sq mtrs/Pc |

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 242 | M/s Anupam Textiles, Mumbai | |
|---|---|--|
| NC18/09 dt. 31.07.2008 | F.NO.1/84/50/85/AM06 -DES-V | |
| Ratification of input output | norms in respect of Advance Authorization No. | |
| 0310327475 dt. 27.04.2005 – under Para 4.7 of HBP (Vol1) 2004-2009. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard S/Sh. Kiran Mehta and Virendra Sahu, authorized representatives of the firm, who appeared for personal hearing in this case. They submitted CAD/CAM, Laymarker & export documents alongwith sample and explained the case. The Committee in consultation with the representatives of the technical authorities present in the meeting analyzed the case and decided that total 25% wastage is adequate in this case. Hence, it was decided to allow 25% wastage on item of import, but on no repeat basis.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 243 | M/s V.V.R. Global Exports, Tamil Nadu |
|--------------|---------------------------------------|

| NC18/09 dt. 31.07.2008 | F.NO.1/ | 84/5 | 0/278/AN | 107- | DES-V | |
|--|---------|------|----------|------|---------|---------------|
| Ratification of input output | norms | in | respect | of | Advance | Authorization |
| No.3510019565 dt. 14.09.2006 – under Para 4.7 of HBP (Vol1) 2004-2009. | | | | | | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/36/2008-09/Hosy. dated 30.07.2008 as detailed below: -

| Export Product | Import Item | Qty. allowed |
|----------------------------|----------------------------------|---------------------|
| 100% polyester micro fibre | 1) 100% polyester micro | 1) 1.86 sq mtrs/Pc |
| rainwear with nylon lining | fibre fabric of relevant GSM | |
| and V-neck rib & logo. | 2) 100% polyester fabric of | 2) 0.89 Sq mtrs/Pc |
| (Style No. Bolle 4267) | relevant GSM (for shoulder | |
| | patches) | _ |
| | 3) 100% polyester fabric of | 3)0.10 Sq mtrs./Pc |
| | relevant GSM (for piping) | |
| | 4) 100% nylon 190T Taffeta | 1) 0 00 0 1 15 |
| | of relevant GSM (for inner | 4) 2.23 Sq mtrs./Pc |
| | lining) | |
| | 5) Rib 1X1, made of 100% | 5\0.072 mtm /Dc |
| | polyester spun yarn, width 3 ½ " | 5) 0.072 mtrs./Pc |
| | WIGHT 5 /2 | |

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 244 | M/s Shilpa Leathers, Bangalore | | |
|---|--------------------------------|--|--|
| NC18/09 dt. 31.07.2008 | F.NO.1/84/50/84/AM08 -DES-V | | |
| Re-fixation of input output norms in respect of Advance Authorization No. | | | |
| 0710052028 dt. 18.06.2007 – under Para 4.7 of HBP (Vol1) 2004-2009. | | | |

Decision: The Committee considered the case as per agenda alongwith relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| Export Product | Export Qty. | Import Item | Qty. allowed |
|---------------------------|----------------|---|---|
| Industrial leather gloves | 7000 Pairs | 1) Synthetic knitted liner, 911 553 - 244 | 1) Allowed with 5% wastage or as applied for whichever is less. |
| | | 2) Membranes (porellepolypropylene) | 2) Net to net with accountability caluese. |
| | | 3) Kevlar Trikot | 3) Allowed with 5% wastage or as applied for whichever is less. |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 245 | M/s Shilpa Leathers, Bangalore | | |
|---|--------------------------------|--|--|
| NC18/09 dt. 31.07.2008 | F.NO.1/84/50/41/AM08 -DES-V | | |
| Re-fixation of input output norms in respect of Advance Authorization No. | | | |
| 0710051557 dt. 09.05.2007 – under Para 4.7 of HBP (Vol1) 2004-2009. | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

this case has already been decided by NC as per written comments of DC (MSME) on 21.06.2007. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that there is no justification for enhancement of the Qty. of inputs, as such the Qty. allowed by NC is adequate. Hence, decided to maintain the status quo in this case.

Firm may be informed accordingly.

| Case No. 246 | M/s Embee Apparels Pvt. Ltd., New Delhi |
|-----------------------------|---|
| NC18/09 dt. 31.07.2008 | F.NO.1/84/50/413/AM07 -DES-V |
| Re-fixation of input output | norms in respect of Advance Authorization No. |
| 0710044653 dt. 02.05.2006 - | under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 14.08.2008.

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